

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1802**

TO BE ANSWERED ON THE 4TH AUGUST, 2021/ SRAVANA 13, 1943 (SAKA)

APPLICATIONS FOR CITIZENSHIP AFTER THE ENACTMENT OF CAA

1802. SHRI ABDUL WAHAB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received new applications for citizenship after the Citizenship Amendment Act (CAA), 2019;

(b) the country-wise and religion-wise details of the number of citizenship accepted, pending and rejected under the Citizenship Amendment Act, 2019; and

(c) whether Government is considering any further amendment to the Citizenship Act by including other minorities under the purview of the Act?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The Citizenship (Amendment) Act, 2019 (CAA) has been notified on 12.12.2019 and has come into force w.e.f. 10.01.2020. The Committees on Subordinate Legislation, Lok Sabha and Rajya Sabha have been requested to grant extension of time upto 09.01.2022 to frame the rules under the CAA. Eligible person covered by this Amendment Act may submit applications for grant of citizenship after appropriate rules are notified by the Central Government.

(c): No such proposal is under consideration.
